

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3445
ANSWERED ON:30.11.2010
CORRUPTION IN MCD AND DELHI POLICE
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is rampant corruption in the Municipal Corporation of Delhi (MCD) and the Delhi Police;
- (b) if so, the details and the reaction of the Government thereto; and
- (c) the steps taken by the Government to weed out corruption in MCD and Delhi Police?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to 24th November, 2010), the Central Bureau of Investigation and the Anti-Corruption Branch of the Government of NCT of Delhi has registered 96 cases of corruption involving 196 officials of the MCD. The details in this regard are as under:

Year	Number of Cases registered	Number of Cases booked	Number of officials suspended	Number of officials
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2007	32	68	12	
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2008	30	60	21	
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2009	20	43	14	
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2010 (up to 24th November, 2010)	14	25	12	
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Total	96	196	59	
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Delhi Police has informed that during the last three years and the current year (up to 20th November, 2010), its 116 personnel, as per following details, were arrested on bribery/corruption charges:

Year	Number of personnel arrested on bribery/ corruption charges
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2007	40
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2008 34

2009 20

2010 (up to 20.11.10) 22

Total 116

(c) The preventive steps taken by the MCD to curb corruption include the following:

- i. Introduction of biometric system of attendance to check fake attendance;
- ii. Introduction of e-tendering to maintain transparency and to reduce corruption;
- iii. Undertaking a special audit for verifying financial irregularities;
- iv. Bringing systemic improvement in sanction of building plan (now building plan will be approved within one week if the same is submitted through an approved architect certifying that the building plan is in conformity with the MCD Building Bye Laws);
- v. Modifying the system of booking of municipal parks in order to curb the menace of fake booking by tent mafia;
- vi. Introduction of special task force in MCD to carry out multifarious inspections;
- vii. Introduction of more effective third party checking (besides adding two more laboratories namely RTC Okhla and National Test House, Ghaziabad, another factor in quality testing protocol has been introduced by inclusion of Indian Institute of Technology, CRRl and NCCB Ballabhgarh for third party assurance);
- viii. Chalking a proper procedure for the hospitals for conducting medical tests for new appointees;
- ix. Evolving mechanism for disposal of complaints received from Central Control Room at Raj Niwas, inception of newly constructed Central Control Room and subsequent time bound action and forwarding the report accordingly;
- x. Introduction of a toll free telephone (1266) to invite more complaints in order to bring effective changes and improvement in working of MCD; and
- xi. Putting the names of NGOs applying for grant in aid on-line and inviting objection from the public regarding their performance so that the working of NGOs can be taken into account while recommending grant in aid.

The steps taken by Delhi Police to check corruption in Delhi Police personnel include the following:

- i. Besides a Vigilance Branch headed by an officer of the rank of Special Commissioner of Police to check corrupt practices, setting up Public Grievances Cells in each District/Unit under the supervision of an ACP;
- ii. Taking deterrent action such as suspension, transferring to non-sensitive units, initiating disciplinary action, registering criminal cases, etc in cases where policemen are found involved to restore public confidence in Police;
- iii. Accessibility of senior officers to the general public;
- iv. Providing facilities like telephone and post box to register complaints against police personnel;
- v. Advertising telephone numbers of District Deputy Commissioners of Police along with their fax numbers and e-mail addresses;
- vi. Regular briefing of the staff by the senior officers to remain vigilant about the shady police personnel;
- vii. Prominently displaying telephone numbers of senior officers on notice boards in all the police stations;
- viii. Putting in a place a single window system at Police Headquarters for monitoring & tracking of complaints; and

ix. Displaying Central Vigilance Commission and Supreme Court guidelines at all Police Stations/ Districts/ Units for the awareness and benefit of general public.